

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. I

EXCISE APPEAL NO. 1069 OF 2009

[Arising out of the Order-in-Original No. 24/2008 dated 22/12/2008 passed by The Commissioner, Central Excise, New Delhi – 110 002.]

Shri Ravi Singhal, Director,Appellant
M/s Supreme Road Transport (P) Ltd.,
Rind Road No. 1, Mahadev Ghat Chowk,
Raipur (Chhattisgarh)

Versus

The Commissioner of Central Excise,Respondent
Delhi – I, C.R. Bldg., I.P. Estate,
New Delhi – 110 002.

APPEARANCE:

Shri Aditya Kumar, Advocate for the appellant.
Shri Bhagwat Dayal, Authorized Representative for the
Department

CORAM:

HON'BLE JUSTICE MR. DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING : 28.05.2025
DATE OF DECISION: 01.08.2025

P.V. SUBBA RAO

Appeal is allowed. For order see order of date in Excise
Appeal No. 1067 of 2009.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)